

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 2166/2017

PIAREYA JI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME

Respondent(s)

(IA No. 164405/2024 - GRANT OF BAIL)

Date : 04-11-2024 The IA was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Devvrat, AOR

Mr. Aarif Ali, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Mujahid Ahmad, Adv.
Mr. Rajkumar Yadav, Adv.
Mr. Dharendra Kumar Verma, Adv.
Mr. Vijay Kumar, Adv.
Mr. Chand Qureshi, AOR

For Respondent(s) Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following

O R D E R

Mr. Aarif Ali, learned counsel for the appellants prays for and is granted three weeks time to file an application to determine the juvenility of the accused - *Rabbul* on the date of the incident.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS(KAMLESH RAWAT)
ASSISTANT REGISTRAR